Doordarshan to accommodate certain staff artistes flouting the accepted norms and the standard procedure laid down with regard to the requirements for the posts and the internal promotions;

(b) if so, details, thereof stating the considerations which weighed with Government to create these special posts; and

(c) its reaction amongst the staff of A.I.R. and Doordarshan?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) No, Sir.

(b) Does not arise.

(c) The Staff Artistes category have welcomed this. However, the AIR Programme Staff Association has represented against the creation of these posts in the Staff Artist category.

Proposal for amending the Representation of People's Act on the Allahabad High Court verdict

4322. SHRI MADHAVRAO SCINDIA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether in view of the verdict given by the Lucknow Bench of the Allahabad High Court declaring the Membership of Rajya Sabha of certain Members on the ground that the Secretary of the U.P. Vidhan Sabha was not an executive officer and therefore could not act as the Returning Officer for the Rajya Sabha Election, under Section 21 of the Representation of the People's Act, Government propose to amend the said Act appropriately; and

(b) when the proposed legislation is likely to be brought before the Parliament?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) As appeal against the judgement of the Lucknow Bench of Allahabad High Court is pending in the Supreme Court the question of amending the Representation of the People Act, 1951 has not arisen.

(b) Does not arise.

राजस्थान में अनुसूचित जाति/अनुसूचित जनजाति के व्यक्तियों को पेट्रोल पम्पों/गैस एजेंसियों के लाइसेंस जारी करना

4323. **श्री बिरदा राम फूलवारिया** : क्या **पेट्रोलियम, रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान में पेट्रोल पम्प और गैस एजेंसियों के कितने लाइसेंस अनुसूचित जाति और अनुसूचित जनजाति के अभ्यर्थियों को जारी किये गये हैं; और

(ख) अगले वर्ष के लिए उसका कितना कोटा अनुसूचित जाति और अनुसूचित जनजाति के व्यक्तियों के लिए निर्धारित किया गया है?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री प्रकाश चन्द्र सेठी) : (क) ऐसा सूचित किया गया है कि आरक्षण नीति के आरम्भ से (अर्थात "ख" स्थल रिटेल आउटलेटों को छोड़कर, इंडियन आयल कारपोरेशन लिमिटेड के लिये दिनांक 1-1-1974 से तथा सार्वजनिक क्षेत्र की तेल कम्पनियों की समस्त एजेंसियों के लिये दिनांक 23-9-1977 से) 31-3-1981 तक राजस्थान में अनुसूचित जातियों तथा अनुसूचित जनजातियों के व्यक्तियों को छः रिटेल आउटलेट डीलरशिप्स (पेट्रोल/डीजल पम्प) तथा एक खाना पकाने की गैस एजेंसी आवंटित की गई हैं ।

(ख) विद्यमान नीति के अनुसार 25 प्रतिशत ।

Supply of electricity by Neyveli Lignite Corporation to bulk consumers

4324. SHRI D. S. A. SIVAPRAKASAM: Will the Minister of ENERGY be pleased to state:

(a) whether the Neyveli Lignite Corporation gives bulk Electricity